

ITEM NO.31

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) Diary No(s). 35468/2023

P.K. SUBRAMANIAN

Petitioner(s)

VERSUS

THE SECRETARY DEPARTMENT OF LAW AND JUSTICE & ANR. Respondent(s)

(FOR ADMISSION and IA No.211793/2023-CONDONATION OF DELAY IN  
REFILING/CURING THE DEFECTS)

Date : 20-10-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Naresh Kumar, AOR  
Mr. M.soundarasankumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

A request for deferment is made because the  
'main counsel' is not available.

The prayer made is as under :

"Declare Article 20 and 22 of the Constitution of  
India,1950 as ultra vires Part III of the  
Constitution of India, 1950, as violative of  
Articles 14,15,19 and 21 of the Constitution."

We would require the presence of the so called  
"main counsel" and the "Advocate-on-Record" as to  
how such a petition could have been filed.

List on 31.10.2023.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)